

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4574
ANSWERED ON:22.05.2006
KRISHNA WATER COMMISSION
Mohite Shri Subodh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government has set up a Krishna Water Commission to resolve Krishna water dispute;
- (b) if so, the composition alongwith terms and reference of the Commission;
- (c) whether the Government of Maharashtra has requested to extend the deadline awarded by Bachhawat Commission for utilization of their share of, water; and
- (d) if so, the reaction of the Union Government thereto?

Answer

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ)

(a) & (b) Central Government received complaints under Section 3 of the Inter-State River Water Disputes (ISRWD) Act, 1956 from the State of Karnataka, Maharashtra and Andhra Pradesh in October, 2002, December, 2002 and January 2003 respectively requesting for constitution of a Water Dispute Tribunal under Section 4 (1) of ISRWDT Act, 1956 and referring to the Tribunal for adjudication and decision, the water disputes and matters connected with or relevant to water disputes emerging from the letters of complaint. In view of this, as per ISRWDT Act, 1956 Central Government constituted second Krishna Water Disputes Tribunal (KWDT) ON 2.4.2004 for the adjudication of the water dispute regarding the inter-state river Krishna and river valley thereof and referred the letter from the States to KWDT for adjudication. Shri Justice Brijesh Kumar, Judge, Supreme Court of India (now retired) is the Chairman of Tribunal and Shri Justice S. P. Srivastava and Shri Justice D. K Seth , Judges of the High Court of Allahabad and Calcutta (now retired) are Members of the Tribunal.

(c) No such request has been made by Government of Maharashtra in the complaint received by Central Government under Section 3 of the Act in December, 2002.

(d) Does not arise.